# IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI PRINCIPAL BENCH

(IB)-461(PB)/2017

# IN THE MATTER OF:

BDR Buiders and Developers Pvt. Ltd.

APPLICANT / PETITIONER

Vs

Shilpi Cable Pvt. Limited

RESPONDENT

### SECTION:

Under Section 7 of Insolvency & Bankruptcy Code

Order delivered on 01.02.2018

#### Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR HON'BLE PRESIDENT

S. K. MOHAPATRA HON'BLE MEMBER (TECHNICAL)

## PRESENTS:

For the Applicant/petitioner: Mr. Ashish Aggarwal, Ms. Sanyogita Jain Advs.

For the Respondent:

#### **ORDER**

Written communication given by the proposed IRP would show that he would not be able to act as an independent umpire to conduct CIRP in case the petition is admitted as he has issued a certificate stating that applicant has suffered default and pleadings are correct.

Mr. Aggarwal states that he will file an appropriate application replacing the aforesaid IRP by proposing another name.

List the matter on 20th February, 2018.

(M.M. KUMAR)

(S.K. MOHAPÄTRA) (MEMBER TECHNICAL)

01.02.2018 V.Sethi